

[Shri Kunwar Ram]

to draw your attention under rule 377 to the absence of an agency for recruitment to the banks in Bihar. There is widespread resentment among the people of Bihar over the delay in constituting a recruitment board, inspite of the fact that such a proposal has already been approved by the Finance Ministry. The youth in the State are unable to get suitable jobs in the banks. They have to face discrimination and favouritism. I, therefore, request the Finance Minister to issue instructions for opening branches of Selection Boards of all the banks in Bihar.

[English]

- (vi) Need to give assent to the Bill passed by State Government of Tamil Nadu regarding taking over of Madras race club

SHRI P. KOLANDAIVELU (Gobichettipalayam): A Bill for the purpose of acquiring the business of the Madras Race club has been passed by both the Houses of Tamil Nadu Government on 23.1.86 and 24.1.86 respectively. The Bill was handed over to the Ministry of Home Affairs, Government of India on 27.1.86 for getting the assent of the President of India. Upto this day the Bill has not been assented to.

The Madras Race Club which is a company within the meaning of the companies Act 1956 is engaged in the business of running of horse races in Madras and Uthagamandalam including the business of intervenee betting. The State Government were satisfied that the Madras Race club was being mismanaged and accordingly the State Government have decided to acquire the business of the conduct of the horse races so that the State Government or a corporation or company wholly owned by the State Government will conduct the business of horse race so as to subserve the interests of the race going public. The Bill was also modified by the State Government suitably so as to incorporate the views of the Government of India. But the assent of the President to the Bill has not been received so far that is from 27.1.86.

[Translation]

- (vii) Setting up of a Committee to look into the grievances of Small fisherman in Kutch, Mandvi and Budreshwar districts of Gujarat

SHRIMATI USHA THAKKAR (Kutch): Mr. Deputy Speaker, Sir, I give notice of the following matter under Rule 377 :—

I would like to draw the attention of the hon. Members to an important matter. This matter is of utmost importance to me because I often get complaints from my electorate regarding it.

Sir, the big boat-owners are engaged in fishing in many parts of the country. In my constituency, big boat-owners are engaged in fishing in Kutch, Mandvi and Badreshwar and other Talukas thereby depriving the small fishermen of their livelihood. Due to this, thousands of small fishermen are getting poorer day by day and their standard of living is falling sharply. I had informed the local customs officials about it but they said that they could not stop anybody. Now-a-days, the Government are engaged in the upliftment of the poor and weaker sections of the society and are providing them assistance also.

I, therefore, request the hon. Minister to constitute a high level committee to look into it and find a solution to the problem immediately. I suggest that big boat owners should be allowed to catch fish only in water which is more than 45 feet deep thereby enabling the small boat owners to catch fish in water upto 45 feet deep. Or the Government should find other ways whereby the small boat-owners may be able to earn their livelihood properly.

[English]

- (viii) Need to give employment to land holders whose lands have been acquired in Ramgandam and Vishakhapatnam in Andhra Pradesh for construction of National Thermal Power Station and Steel Industry

SHRI C. JANGA REDDY (Hanamkonda): The Government is establishing industries in various parts of the country. Wherever they require land for